

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.27/MP/2024

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes in relation to the Change in Law claims of Adani Power Limited in terms of the Power Purchase Agreement dated 2.2.2007 read with Supplemental Power Purchase Agreement dated 5.12.2018 and consequential reliefs.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL).
- Respondents : Adani Power Limited (APL) and 3 Ors.
- Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Kumar Gaurav, APL
Shri Himanshu Umrajwala, APL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the representative of the Respondent, Adani Power Limited (APL) made detailed submissions and reiterated the submissions made in the pleadings.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)